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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

Hon'ble Shri Shaker Raju, Member (Judicial)

O.A.No.2740/2001

New Delhi, this the 15th day of October, 2001

Shri Inderjeet Khatri  
Ex-Sectional Engineer  
P-ways, Northern Railway  
Karnal. ... Applicant

(By Advocate: Ms. Meenu Maine)

vs.

1. Union of India through  
General Manager  
Northern Railway  
Baroda House  
New Delhi.
2. Divisional Railway Manager  
Northern Railway  
State Entry Road  
New Delhi. ... Respondents

O R D E R (Oral)

By Shaker Raju, Member (J):

Heard.

2. It is stated by the applicant that criminal case against him was pending since 1978-79. The main grievance of the applicant, in this case, is that the applicant who retired on 31.1.2001 is still to be paid his gratuity and other retiral benefits. The applicant has also made a representation to the authority which has been forwarded to the competent authority by letter dated 31.8.2001 and a final decision is yet to be taken.

3. In this view of the matter, the present OA is disposed of at the admission stage itself by making a direction to the respondents to consider the representation of the applicant made on 17.8.2001 and

(3)

the same be disposed of by passing a detailed and speaking order within one month from the date of receipt of a copy of this order. If the applicant is aggrieved by the order to be passed by the respondents, he is at liberty to assail the same in accordance with law.

A copy of the OA be sent to the respondents along with a copy of this order.

S. Raju

(SHANKER RAJU)  
MEMBER(J)

/RAO/